

(b) if so, the names of the schemes received with their respective estimated costs?

The Minister of Health (Shri Karmakar): (a) and (b). A statement showing the names of the schemes with estimated costs received from the State Government during 1958-60 so far is laid on the Table [See Appendix III, annexure No. 66]

Shifting of Bikaner Station

1807. Shri Karni Singhji: Will the Minister of Railways be pleased to state:

(a) the number of alternative proposals made for shifting of the Bikaner Railway Station from its present site in view of the great hardships and inconveniences experienced by the people owing to the Railway crossings remaining closed for long periods and many times a day thereby causing dislocation of other vehicular and pedestrian traffic;

(b) whether any of these proposals has been accepted by the Central Government; and

(c) whether any overpass road has been considered as used in the USA?

The Deputy Minister of Railways (Shri S. V. Ramaswamy): (a) In order to remove inconvenience caused to the public due to the four level crossings in Bikaner town remaining closed for long periods, 3 alternative proposals for diversion of the railway line running through Bikaner town are under consideration. As an alternative to these proposals, the provision of a road overbridge in replacement of two of the level crossings near Dungar College is also under consideration.

(b) A final decision has not yet been taken. The proposals are still under examination.

(c) Presumably the Honourable Member is referring to the provision of a road overbridge—and if so, such a proposal is also under consideration.

Power Supply from Bhakra Nangal Project

1808. Shri Karni Singhji: Will the Minister of Irrigation and Power be pleased to state:

(a) the time by which electricity from Bhakra Nangal Project will be made available to urban areas of the Districts of Sri Ganganagar and Bikaner in Rajasthan;

(b) the number of villages, State-wise electrified upto 31st March, 1959; and

(c) the steps Government propose to take to speed up electrification of as large a number of villages in Rajasthan as possible in view of the expected electric power from Bhakra Nangal Project?

The Deputy Minister of Irrigation and Power (Shri Hathi): (a) to (c). The information is being collected and will be laid on the Table of the House as soon as possible.

12 hrs

RE MOTIONS FOR ADJOURNMENT

Mr. Speaker: Now, papers to be laid on the Table of the House. (Interruptions.)

Shri Braj Raj Singh (Ferozabad). May I point out that the principle is affected?

Mr Speaker: Order, order. Will the hon Member resume his seat or not? Hon Members, two or three of them, sent me some adjournment motions today and I have disallowed them as being absolutely State subjects. One of the hon. Members has said that there is a principle involved in this. I wrote back to him to say that I was not, *prima facie* satisfied that there was a principle involved and therefore, I did not want to bring it up here. However, if he is prepared to satisfy me by either coming to my Chamber this afternoon at 4 O'clock or by writing to me (Laughter)

[Mr. Speaker]

There should be no laughter in this matter. I am really surprised at this. Whether I am in the Chamber or in the House, I am the Speaker of this House and therefore, anybody is competent to make a representation to me in my Chamber. I dispose of official papers in my Chamber, it is part of this House to a large extent. Therefore, it is open to a Member to come and make representations to me. If I am satisfied, I will bring it up the next day and if I am not satisfied, I will not bring it up. Either he may write to me or (Interruptions.) I have already written to him.

Shri Braj Raj Singh: I am not challenging your ruling (Interruptions)

Mr. Speaker: Order, order. Again and again I have been saying this. There are some matters in respect of which some of the hon Members say that, if I merely read the motion in the House, they should be satisfied I am not going to show them that indulgence. If the matters pertain purely to the States, I am not going to bring them up here once I have made up my mind that they are State subjects. . . . (Interruptions.) Order, order. A lot of mischief will be caused by mere reading of the motion in this House and the mischief or damage cannot be repaired.

Will he resume his seat or not? (Interruptions.)

Shri Braj Raj Singh: There is a principle involved

Mr. Speaker: Are the hon Members going to disturb me like this? Once again, I say I am not going to read it here. It is open to me to come to a *prima facie* conclusion whether consent ought to be given or not. If I refuse to give my consent that matter will not be brought up here. If, however, any hon. Member is not satisfied about it or wants to satisfy me that this matter ought to be brought up here I have no objection to do so provided I am satisfied. There

are two methods which I suggest. Either the hon. Member may like to come and see me in my Chamber—I am prepared to see him—or, he may write to me, in which case, if there are sufficient grounds to change my opinion, I shall bring up the matter here on the next day or the next meeting day. If, however, I feel that the previous order is right, it is not open to the Member to raise that matter here. He must abide by my decision. That is the practice that is to be adopted. In other cases where I feel some doubt whether to bring it up here, I would ask both the parties that is, the hon. Members concerned and also the Government to explain, and then come to a conclusion whether consent ought to be given or not. In a third type of case where I feel that there is a *prima facie* case, I will call upon the hon. Members who have tabled the motion to rise in their seats and if I find 50 hon Members rising in their seats, I will allot a particular time for discussion. I have again and again repeated it on the floor of the House. If still hon Members persist, I will not make a difference in favour of X or Y. I will have to take very serious disciplinary action against the hon Members who, inspite of what I have been saying, have repeatedly been ignoring my direction. (Interruptions.)

Shri Braj Raj Singh: Sir, a principle is involved in this

Mr. Speaker: Order, order. I will call upon Shri Braj Raj Singh to keep out of the House for the day.

Shri Braj Raj Singh: I am walking out in protest

(Shri Braj Raj Singh then left the House)

श्री प्र० ना० सिंह (बम्बई) :
जीवन, स्वतंत्रता प्राप्त के १२ वर्ष के वर्षगांठ
की इस देस के लोगों की योगियां बका कर
सड़कों पर जान ली जा रही है और चूंकि
यहां उसको उठाने की भी इजाजत नहीं थी

का रही है ऐसी बसा में मैं भी सदन का खान
करता हूँ ।

Mr. Speaker: Will the hon. Member
kindly keep out of the House today?

(Shri P N Singh then left the
House)

Shri S M. Banerjee (Kanpur)
rose—(Interruptions)

Mr. Speaker: Shri Banerjee will
keep out of the House for the day

(Shri S M Banerjee then left the
House)

Shri Jagdish Awasthi (Bilhour)
rose—

Mr. Speaker: Shri Awasthi will
keep out of the House for the day

श्री जगदीश अवस्थी श्रीमन्, मैं भी
सदन में बहिगमन कर रहा हूँ ।

(Shri Jagdish Awasthi then left the
House)

श्री सरजू पांडे (रमडा) ग्राम ए
प्वाएट ग्राफ गार्डर मर । श्रीमन्, मुझे एक
मिनट का समय दिया जाये । मैं व्यवस्था
का प्रश्न उठाना चाहता हूँ ।

Mr Speaker: Order, order I will
ask him also to keep out of the House
for the day I will be rigorously
enforcing my order Hon Members
ought not to interfere with my order
like this (Interruptions)

श्री सरजू पांडे मुझे एक मिनट के लिये
सुन तो लीजिये । मुझे के बाद प्राप व्यवस्था
दीजिये ।

Raja Mahendra Pratap (Mathura)
I had promised my friends that I
would walk out and so I am walking
out. This question is between the
Prime Minister and me because
Allahabad and Braj had suffered

(Raja Mahendra Pratap then left
the House).

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श्री सरजू पांडे . श्रीमन्, यह व्यवस्था
का प्रश्न है । मुझे उसको पेश करने की
इजाजत तो दीजिये ।

व्यवस्था महोदय मैं जानता हूँ ।

There is no point of order. . . (In-
terruptions) I have told him I have
heard him sufficiently There is no
point of order In the first instance,
they say thus They take exception
to it saying they want to raise a point
of order. It is only a method of
getting an opportunity to say what
they want to say and to make the
House hear what they want to say.
It is open to me in such cases to say
that there is no point of order. There
is no meaning in the point of order.
Papers to be laid on the Table

12.08 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORT OF DAMODAR VALLEY CORPORATION

The Minister of Irrigation and
Power (Haji Mohammad Ibrahim):
I beg to lay on the Table, under sub-
section (5) of section 45 of the
Damodar Valley Corporation Act,
1948, a copy of the Annual Report of
the Damodar Valley Corporation for
the year 1957-58 along with the
Audited Accounts [Placed in Lib-
rary. See No LT-1574/59]

ANNUAL REPORT OF NATIONAL CO- OPERATIVE AND WAREHOUSING BOARD

The Deputy Minister of Community
Development and Co-operation (Shri
B. S. Murthy): I beg to lay on the
Table, under sub-section (3) of Sec-
tion 15 and sub-section (4) of Section
417 of the Agricultural Produce (De-
velopment and Warehousing) Corpe-
rations Act, 1956, a copy of Annual
Report of the National Co-operative
Development and Warehousing Board
for the year 1957-58 along with the
Audited Accounts for the years 1956-
57 and 1957-58. [Placed in Library,
See No LT-1875/59]